

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The Third Day of August, 2000.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 717 of 1993.

Prem Shankar Yadav
son of Sri Bishuni Yadav,
resident of Gohata,
Post and Distt. Mau,
Working as Gate Man,
N.E.Railway, Station Kiriha Pur,
Varanasi Division,
Varanasi.

... Applicant.

Counsel for the applicant: Sri A.B. Singh, Adv.

Versus

1. Union of India through Deputy Regional Manager,
Varanasi.
2. Senior Divisional Operating Superintendent,
Varanasi.
3. Traffic Inspector, N.E.R. Mau (Head Quarters)
East Varanasi.

... Respondents.

Counsel for the Respondents: Sri Amit Sthalekar, Adv.

Order (Open Court)

(By Hon'ble Mr. Rafiq Uddin, Member (J.)

By means of this application the applicant
has sought direction to be issued to the respondents
to regularise his service.

2. According to the applicant he was appointed

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as Casual Labour in the year 1980 after being ~~found~~ fit and suitable. The services of the applicant were being utilized on various Railway stations under Varanasi Division and was given status of temporary employee with effect from 3.2.1984 and as such he is entitled for regularisation of his services.

3. The respondents in their counter affidavit vide para 5 have stated that the applicant has been given regular appointment in his turn under D.R.M. (P.) N.E.R. Varanasi office Order No. 17/94 dated 21.1.94.

4. In view of the above, the O.A. has become infructuous and is dismissed. No order as to costs.

Raijuddin

Member (J.)

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Member (A.)

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